

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**RAJYA SABHA**  
UNSTARRED QUESTION NO. 2030  
ANSWERED ON – 12/12/2024

**DISPOSAL OF CASES IN FTSCs**

**2030. Shri Saket Gokhale:**

Will the Minister of *LAW AND JUSTICE* be pleased to state:

- (a) the details of pendency of rape and POCSO Act cases in Fast Track Special Courts (FTSCs) in the country as of October 2024, State-wise; and
- (b) the details of average performance of States in disposal of cases in FTSCs between January 2023 to October 2024, State-wise?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE;  
AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

**(SHRI ARJUN RAM MEGHWAL)**

(a) A Centrally Sponsored Scheme for the establishment of Fast Track Special Courts (FTSCs), including exclusive POCSO Courts for expeditious disposal of Rape and POCSO Act cases came to be introduced in October 2019, following the enactment of the Criminal Law (Amendment) Act, 2018 and the order of Hon'ble Supreme Court [Suo Motu Writ (Criminal) No. 1/2019]. The Scheme has been extended twice, with the latest extension up to 31<sup>st</sup> March, 2026, targeting the establishment of 790 courts.

At the inception of the Scheme, the allocation of Fast Track Special Courts (FTSCs) was determined by a criterion that one FTSC would be established for every 65 to 165 pending cases. Based on this yardstick, 31 States/Union Territories (UTs) were initially eligible to participate in the Scheme. Arunachal Pradesh opted out citing a very low number of pending cases of rape and POCSO Act, while Puducherry joined the Scheme at a later stage upon special request and operationalized an exclusive POCSO Court in May, 2023. Additionally, the UT of Andaman and Nicobar Islands has conveyed its willingness to join the Scheme, but has not yet established any FTSC. Consequently, the Scheme currently includes a total of 32 participating States/UTs.

As per the inputs received from the High Courts, as on 31.10.2024, 750 FTSCs including 408 exclusive POCSO Courts are functional in 30 States/UTs. These courts have disposed more than 2,87,000 cases since the inception of the scheme while more than 2,03,000 cases are pending as of 31.10.2024. The State/UT-wise details of pendency of rape and POCSO Act cases, are given at **Annexure-I**.

(b) As per the information provided by the High Courts, a total of 1,43,356 cases have been disposed of from January, 2023 to October, 2024, resulting in an average monthly disposal of approximately 6500 cases. The State/UT-wise details of the average performance of States/UTs in disposal of cases in FTSCs between January 2023 to October 2024, are at **Annexure-II**.

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**STATEMENT REFERRED TO IN REPLY TO PART (a) OF RAJYA SABHA UNSTARRED QUESTION NO. 2030 FOR ANSWER ON 12.12.2024 REGARDING 'DISPOSAL OF CASES IN FTSCs'**

**State/UT wise Details of Pendency of Rape and POCSO Act cases(As on 31.10.2024)**

Sl.No.	Name of State/UT	Functional Courts		No. of cases pending at the end of the month				Cumulative Pendency
		FTSCs including exclusive POCSO	Exclusive POCSO	Combined FTSCs			Exclusive POCSO	
				Rape	POCSO	Total		
1	Andhra Pradesh	16	16	0	0	0	6594	6594
2	Assam	17	17	0	0	0	6030	6030
3	Bihar	46	46	0	0	0	19172	19172
4	Chandigarh	1	0	67	161	228	0	228
5	Chhattisgarh	15	11	101	224	325	1626	1951
6	Delhi	16	11	1060	0	1060	2626	3686
7	Goa	1	0	87	59	146	0	146
8	Gujarat	35	24	912	662	1574	4375	5949
9	Haryana	16	12	385	961	1346	3147	4493
10	Himachal Pradesh	6	3	95	244	339	290	629
11	J&K	4	2	179	0	179	312	491
12	Jharkhand	22	16	641	555	1196	3099	4295
13	Karnataka	31	17	211	1726	1937	3651	5588
14	Kerala	55	14	1097	3822	4919	1716	6635
15	Madhya Pradesh	67	57	2527	327	2854	7212	10066
16	Maharashtra	8	4	62	788	850	901	1751
17	Manipur	2	0	2	67	69	0	69
18	Meghalaya	5	5	0	0	0	1046	1046
19	Mizoram	3	1	4	39	43	34	77
20	Nagaland	1	0	4	44	48	0	48
21	Odisha	44	23	1052	2572	3624	6199	9823
22	Puducherry*	1	1	0	0	0	209	209
23	Punjab	12	3	356	705	1061	567	1628
24	Rajasthan	45	30	201	921	1122	4612	5734
25	Tamil Nadu	14	14	0	0	0	4400	4400
26	Telangana	36	0	216	8308	8524	0	8524
27	Tripura	3	1	102	29	131	87	218
28	Uttarakhand	4	0	341	648	989	0	989
29	Uttar Pradesh	218	74	7285	22813	30098	59174	89272
30	West Bengal	6	6	0	0	0	4045	4045
31	A&N**	-	-	-	-	-	-	-
32	Arunachal Pradesh***	-	-	-	-	-	-	-
	<b>TOTAL</b>	<b>750</b>	<b>408</b>	<b>16987</b>	<b>45675</b>	<b>62662</b>	<b>141124</b>	<b>203786</b>

\* Puducherry specially requested to join the Scheme and has since operationalized one exclusive POCSO Court in May 2023.

\*\* A&N Islands has conveyed its willingness to join the Scheme, but has not yet established any FTSC.

\*\*\* Arunachal Pradesh has opted out of the Scheme citing a very low number of pending cases of Rape and POCSO Act.

**STATEMENT REFERRED TO IN REPLY TO PART (b) OF RAJYA SABHA UNSTARRED QUESTION NO. 2030 FOR ANSWER ON 12.12.2024 REGARDING 'DISPOSAL OF CASES IN FTSCs'**

**State -UT wise details of average performance of States in disposal of cases in FTSCs between January 2023 to October 2024**

Sl.No.	Name of State/UT	Functional FTSCs including exclusive POCSO courts	Cumulative Disposal since the inception of the Scheme	Average Monthly Disposal of cases from Jan 2023 to Oct 2024
1	Andhra Pradesh	16	5839	186.47
2	Assam	17	7076	200.68
3	Bihar	46	13762	377.15
4	Chandigarh	1	300	8.13
5	Chhattisgarh	15	5525	117.82
6	Delhi	16	2197	66.20
7	Goa	1	83	2.91
8	Gujarat	35	13859	356.33
9	Haryana	16	6932	166.75
10	Himachal Pradesh	6	1264	33.26
11	J&K	4	242	6.26
12	Jharkhand	22	7776	188.91
13	Karnataka	31	11872	303.46
14	Kerala	55	22208	560.00
15	Madhya Pradesh	67	28648	590.50
16	Maharashtra	8	20561	426.34
17	Manipur	2	167	4.00
18	Meghalaya	5	623	17.68
19	Mizoram	3	237	5.90
20	Nagaland	1	67	0.75
21	Odisha	44	16802	456.81
22	Puducherry*	1	107	4.98
23	Punjab	12	4489	108.78
24	Rajasthan	45	16511	350.94
25	Tamil Nadu	14	8534	192.84
26	Telangana	36	9849	174.17
27	Tripura	3	419	10.29
28	Uttarakhand	4	1747	35.56
29	Uttar Pradesh	218	79241	1568.70
30	West Bengal	6	193	9.25
31	A&N**	N/A	N/A	N/A
32	Arunachal Pradesh***	N/A	N/A	N/A
	<b>TOTAL</b>	<b>750</b>	<b>287130</b>	<b>6531.81</b>

\* Puducherry specially requested to join the Scheme and has since operationalized one exclusive POCSO Court in May 2023.

\*\* A&N Islands has conveyed its willingness to join the Scheme, but has not yet established any FTSC.

\*\*\* Arunachal Pradesh has opted out of the Scheme citing a very low number of pending cases of Rape and POCSO Act.